

- (iv) For revival of sick units, an amount of Rs. 1 crore has been earmarked during the current year i.e. 1995-96. Links have been established with financial institutions to rehabilitate the sick units. Constant interaction with banks is taking place. 12 units have so far been identified for rehabilitation.

A revival plan has been drawn up by Hindustan Machine Tools for its watch factory at Srinagar. Progress made so far for the revival of this unit is as follows :

- (i) An officer of the rank of Divisional Commissioner of the State Government has been appointed to coordinate the affairs of the Watch Factory specifically from the security angle.
- (ii) The maintenance work of the machines inside the factory has been initiated to the extent possible with the available resources.
- (iii) A few surplus and redundant machines in other units of HMT have been identified for reconditioning and transferring to the Srinagar unit.

[Translation]

#### Water Supply in UP

3532. SHRI SURENDRA PAL PATHAK : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government of Uttar Pradesh has sent any project through Union Government for the approval of World Bank to improve the existing water supply and drainage systems;

(b) if so, the details thereof; and

(c) the time by which this project would be approved?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) : (a) No, Sir. The Uttar Pradesh Government has not sent any proposal regarding water supply and drainage systems for obtaining financial assistance to this Ministry.

(b) and (c). Does not arise.

[English]

#### Electoral Rolls

3533. SHRI SYED SHAHABUDDIN : Will the PRIME MINISTER be pleased to state :

(a) the total number of electors in 1994 in the country, with break-up, State-wise;

(b) the number of electors of 1994 whose names were excluded from 1995 Rolls on grounds of suspected citizenship;

(c) number of such excluded electors who had applied for re-inclusion;

(d) number of such electors whose names were subsequently re-included in the Electoral Roll;

(e) number of such applicants whose applications were pending on 30.9.95, State-wise;

(f) whether the Election Commission has asked the CEOs and EROs to review all such cases of exclusion in the light of the Supreme Court Judgement in the Bombay case; and

(g) if so, the number of cases reviewed so far and the results of the review, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) A Statement is enclosed.

(b) to (e) and (g). The information is being collected and will be laid on the Table of the House.

(f) Yes, Sir.

#### STATEMENT

Total Number of Electors in 1994 in the Country with Breakup Statewise

1.	2	3
1.	Andhra Pradesh	4,47,33,916
2.	Arunachal Pradesh	5,58,233
3.	Assam	* 1,22,69,696
4.	Bihar	5,79,63,416
5.	Goa	8,07,970
6.	Gujarat	2,67,04,144
7.	Haryana	1,08,48,232
8.	Himachal Pradesh	33,08,118
9.	Jammu and Kashmir	No revision
10.	Karnataka	3,07,67,658
11.	Kerala	2,00,58,322
12.	Madhya Pradesh	4,09,85,214
13.	Maharashtra	5,12,64,995
14.	Manipur	12,85,543
15.	Meghalaya	10,53,170
16.	Mizoram	4,05,021
17.	Nagaland	8,21,252
18.	Orissa	2,12,56,382
19.	Punjab	1,38,40,929
20.	Rajasthan	2,87,35,243
21.	Sikkim	2,17,446
22.	Tamil Nadu	4,04,93,541
23.	Tripura	15,77,903
24.	Uttar Pradesh	9,17,17,793

1.	2	3
25.	West Bengal	4,31,63,003
26.	A and N Islands	1,77,824
27.	Chandigarh	4,01,830
28.	D and N Haveli	83,730
29.	Daman and Diu	64,544
30.	National Capital Territory of Delhi	66,81,000
31.	Lakshadweep	33,107
32.	Pondicherry	5,96,271
Grand Total:		55,28,75,446

Jammu and Kashmir - 44,07,488 electors as per rolls revised with reference to 1.1.1995 as the qualifying date.

#### Exhaust Fans

3534. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether there is a provision for an additional electric fan on payment of 10% of the cost of the fan;

(b) if so, the reasons for there being no provision of an exhaust fan on payment of 10% of the cost of the fan;

(c) whether any proposal to give instructions to CPWD to provide exhaust fan on payment of 10% of the cost of the fan with immediate effect and to investigate the reasons for turning down such requests illegally;

(d) whether shades are not being provided on the request of residents of type IV houses in Delhi;

(e) if so, the reasons for the refusal of a shade in type IV house; and

(f) the steps taken by the Government to direct the CPWD to provide such shades forthwith?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) :  
(a) Yes, Sir.

(b) Exhaust fans and ceiling fans are not on the same footing. The former need structural alternations.

(c) No, Sir.

(d) to (f). All type IV quarters in Delhi have been provided with sun shades excepting very old quarters which have to be demolished. The sun shades are generally provided over windows and included in the Architectural design during construction. These cannot be provided later, on request. RCC sun shades form an integral part of the construction and has to be built in concrete alongwith lintel during construction of the walls of the quarters. The cannot be provided later, on individual requests, due to structural constraints.

#### Conference of Chief Justices

3535. SHRI MONORANJAN BHAKTA : Will the PRIME MINISTER be pleased to state :

(a) whether under SAARC a separate Conference of Chief Justices of the region has been set up;

(b) if so, the details thereof;

(c) whether the Conference propose to take up for resolution commercial and other disputes arising in the countries of the region; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) No, Sir.

(b) to (d). A voluntary Association for persons of the Legal communities of the SAARC countries known as 'SAARC Law' has been established in 1991. Its objectives include bringing together the legal communities within the region for closer cooperation and developing as a source towards social change for development. It was recognised by SAARC as a legal Apex body in July, 1994. However, during the course of the 4th 'SAARC Law' Conference held in Kathmandu from 31st March to 2nd April, 1995, a Conference of the Chief Justices of SAARC countries was held at the initiative of the Chief Justice of Nepal.

#### Requirement of Water in Chandigarh

3536. SHRI PAWAN KUMAR BANSAL : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the survey to assess the future needs of water in the Union Territory of Chandigarh has been carried out; and

(b) if so, the steps taken to launch the 4th phase of Water Augmentation Scheme in the Union Territory?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) :  
(a) According to an Assessment made by the Chandigarh administration, the requirement of water in the year 2020 works out to 120 MGD (Million Gallon per day).

(b) Chandigarh Administration has prepared the cost estimates for Phase-IV augmentation of water supply amounting to Rs. 51.38 crores. The project has been examined and Chandigarh Administration requested to supply some additional information and clarification which are still awaited.

#### Kashmir Issue

3537. SHRI CHANDRESH PATEL : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have received any proposals from militants or political parties in Kashmir for resolving the Kashmir Issue within the framework of Indian Constitution; and